

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM

O. A. No.

155/91 **188**

DATE OF DECISION 1.4.1991

N.B. Babu	Applicant (s)
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Mr.MR Rajendran Nair	Advocate for the Applicant (s)
Versu s	
Sub Divisional Officer,	
Telegraphs, Alappuzha and	others
Mr.AA Abul Hassan, ACGSE	Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

The Hon'ble Mr. A.V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? ">

2. To be referred to the Reporter or not? M

3. Whether their Lordships wish to see the fair copy of the Judgement? N

4. To be circulated to all Benches of the Tribunal? M

JUDGEMENT

(Hon'ble Mr. S.P. Mukerji, Vice Chairman)

on this application in which the applicant on the basis of his previous casual employment between March, 1980 and March, 1982 under the SDO(T) Alappuzha has prayed that the respondents be directed to give him casual work atleast with bottom seniority. Four adjournments had been given at the request of the learned counsel for respondents to verify the facts of the case and particular reference to the action taken on the applicant's representation of 7.6.1990 at Annexure-I. The learned counsel for the

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respondents has not received any firm instructions on
the facts of the case so far from the respondents.

Accordingly we admit this application and dispose of
the same under Section 19(3) of the Administrative Tribunals.

Act with the following directions to the respondents.

"The respondents should consider the representation dated 7.6.90 at Annexure-I to the O.A. and dispose it of within a period of two months from the date of communication of this order. If the said representation at Annexure_I is not immediately traceable, the learned counsel for the applicant should send a supplementary representation enclosing a copy of the aforesaid representation along with such other documentary evidence which he may like to produce before the respondents in support of his contention on previous Casual employment. While disposing of the representation, the respondents are directed to consider giving casual employment to the applicant with bottom seniority if he is otherwise eligible. In case on his representation his previous casual employment is found to be valid he should be given appropriate senjority in the list of casual workers in accordance with law. There will be no order as to costs.

> (A.V.HARIDASAN) JUDICIAL MEMBER

(S.P.MUKERJI)
VICE CHAIRMAN